

Dumbroo Project, Tripura

1534. Shri Dasaratha Deb:
Shri Biren Dutta:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Dumbroo-Project of Tripura has been approved by the Planning Commission;

(b) if so, when the work is likely to start in full swing; and

(c) the estimated expenditure to be incurred on this Project?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes.

(b) The work is expected to be started in full swing during 1966-67.

(c) Rs. 309.61 lakhs.

Lunatic Asylums

1535. Shri Dasaratha Deb: Will the Minister of Health and Family Planning be pleased to state:

(a) whether Government are aware that a number of insane persons are kept in the different Jails of India, particularly in Bihar where there are no qualified doctors for treating mental diseases;

(b) if so, why the insane or lunatic persons are kept for years in such Jails; and

(c) the reasons for not keeping them in mental hospitals or lunatic asylums where there are specialists in mental diseases?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) In some of the States, including Bihar, mental patients are kept in Jails pending their admission to Mental Hospitals. Such cases have to be kept under observation for some time till enquiries about their being really insane are completed. Arrangements for their treatment by qualified Doctors exist in almost all such Jails. In Bihar, after detention of short dura-

tion in ordinary Jails, lunatics are transferred either to the Hazaribagh Central Jail or to the Mental Hospital, Kanke, Ranchi. A special centre for the treatment of lunatics is maintained at Hazaribagh Central Jail. This Centre functions under the supervision of specially qualified Doctors.

(b) and (c). Initial admission under the Lunacy Act is in Jails. The Mental patients are kept in Jails temporarily till they can be admitted to Mental Hospitals. As the waiting lists of some of these Hospitals are long, the patients' stay at the Jail has sometimes to be extended.

It is proposed to disperse and augment Mental Health services during the Fourth Five Year Plan. Also, it is proposed to amend the Lunacy Act, so as to make it incumbent on the State Governments to provide suitable places for keeping mental patients under observation.

Eviction from Lands in Tripura

1536. Shri Dasaratha Deb: Will the Minister of Planning be pleased to state:

(a) Whether Government have received any report regarding the number of forcible eviction of tribal people of Tripura from land during the period from 1962 to 1965;

(b) if not, whether the Central Government have any proposal to collect data in this regard; and

(c) whether any steps will be taken to re-settle evicted Tribal peasants on those lands from where they were forcibly evicted?

The Minister of Planning (Shri Asoka Mehta): (a) to (c). There has been no forcible eviction of tribals from land in Tripura. Under section 15 of the Tripura Land Revenue and Land Reforms Act, 1960 upto July, 1965 eviction notices were issued to 578 persons who were in unauthorized possession of Government land. After requisite inquiries by the Revenue Courts eviction has been ordered of